

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 358 OF 2017 &
IA NOS. 1583 & 1612 OF 2018**

Dated: 18th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Meghalaya Power Distribution Corporation Ltd. Appellant(s)
Versus
Meghalaya State Electricity Regulatory Commission & Respondent(s)
Anr.**

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

Ms. Aradhna Tandon for R-2

ORDER

IA No. 1583 of 2018

(Application for condonation of delay in filing reply)

For the reasons set out in the application, 205 days' delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 358 OF 2017 & IA NO. 1612 OF 2018

Objections/reply to IA No. 1612 of 2018 may be filed within four weeks, i.e. on or before 15-1-2019 with advance copy to the other side. Thereafter, rejoinder to reply to IA as well as main appeal, if any, may be

filed within four weeks, i.e. on or before 12-2-2019 with advance copy to the other side.

List the matter on 14-2-2019.

(S.D. Dubey)
Technical Member

tpd/js

(Justice Manjula Chellur)
Chairperson